

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-918/ND/2019

IN THE MATTER OF:

M/s. Pawan Security Services

...PETITIONER

Vs.

M/s. Star Facilities Management Pvt. Ltd. ...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 11.02.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C. :

For the Respondent/ Corporate-debtor

**:Mr. Rakesh Kumar
and Ms. Arti Rathore,
Advocates**

ORDER

Heard the submissions made by the operational-creditor in person and counsel for the corporate-debtor. Counsel for the corporate-debtor has submitted that his client has paid an amount of Rs/-10,00000 by way of cheque and agreed to settle the rest of the balance within 30 days, which is in principle agreeable to the operational-creditor. Post the matter to 23.02.2020.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**